

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-506**  
IB-594/ND/2022  
IA/5369/2023

**IN THE MATTER OF:**

M/s. Desouza Leisures Pvt. Ltd.

**....Applicant**

**Vs.**

M/s. MY Preferred transformation  
& Hospitality Pvt. Ltd. & Anr.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 16.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. S.S. Rebello, Adv. Rajat M. Dwivedi  
For the Respondent : Adv. Harsh Kaushik, Adv. Adrija Mishra

**ORDER**

**IA/5369/2023:-**

Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Non-Applicant (Operational Creditor) are present and submitted that as mentioned in the order dated 02.02.2024, an application for transfer of the main matter is still pending before the Hon'ble President and the said application is listed for hearing on 01.03.2024. In view of this, list the matter on **22.03.2024.**

**S/d-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**